

19

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.696/95

dt.17-7-96

Between

N. Ganesan
M. Legamurthy
G. Jagadeeswara Reddy
V. Mathew Simon

Sub. 17-7-96
: Applicants

and

The Chief Personnel Officer
SC Rly, Rail Nilayam
Secunderabad

Dy. Chief Mech. Engr.
SC Rly., Carriage Repair Shop
Tirupathi

: Respondents

Counsel for the applicants

: K. Sudhakara Reddy
Advocate

Counsel for the respondents

: J. Siddaiah
SC for Railways

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

D

(g)

Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.,))

Heard Sri K. Sudhakar Reddy for the applicants and Sri V. Rajeswara Rao for Sri J. Siddaiah for respondents.

2. There are four applicants in this OA. This OA is filed praying for a direction to the respondents to step up their pay on par with their junior Sri P. Susainathan in Grade I Skilled Artisan grade with effect from 2-12-85 and for consequential payment of arrears thereof. All the four representations were disposed of by the Dy. Chief Mechanical Engineer, CRS, Tirupathi, South Central Railway, ~~that~~ ^{whose} ~~that~~ ^{the} representation was disposed by the impugned order dated 11-10-94 by ~~by~~ WPO, Tirupathi. In a similar case in OA. 697/95 when representation addressed to a Superior Officer ~~was~~ ^{was} disposed of by his junior officer, a direction was given in that OA to dispose of that representation by the official to whom the representation was addressed. In this OA also though the representation dated 12-9-94 is reported to have been addressed to Dy. CME, CRS, Tirupathi, that representation was disposed of by WPO, Tirupathi, who is a subordinate officer to Dy. CME, CRS, Tirupathi. Even in this impugned letter dated 11-10-94 there is no mention that the representation was disposed with the approval of DCME, CRS, Tirupathi. Hence, a direction similar to the one issued in OA.697/95 dated 8-2-96 is justifiable.

3. In view of the above the following direction is given:

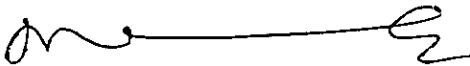
The impugned order No. TR:P.524/Stepping up of pay dated 11-10-94 is set aside and the officer to whom the representation dated 12-9-94 is addressed, is directed to dispose of the representation of the applicants herein expeditiously and preferably within a period of three months

(21)

from the date of receipt of copy of this order following the extant rules.

In case the applicants are aggrieved by the reply to be given in pursuance of the above direction they are free to approach this Tribunal by filing fresh OA under Section 19 of the Administrative Tribunals Act.

5. The OA is ordered accordingly. No costs.



(R. Rangarajan)
Member (Admn.)

Dated : July 17, 96
Dictated in Open Court

Avv. Sri
1996
DRG

sk

O.A.696/95.

Copy to:-

1. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
2. Dy. Chi f Mech. Engineer, S.C.Rly, Carriage Repair Shop, Tirupathi.
3. One copy to Sri. K.Sudhaker Reddy, advocate, CAT, Hyd.
4. -
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

10/8

696/91

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COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 17/7/96

ORDER/JUDGEMENT

D.A. NO./R.R./C.P. NO.

D.A. NO.

696/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

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